THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Intelligence inputs relating to the threat of terrorist attacks in the coastal areas have been received from time to time, which has been shared with all concerned. However, further details in this matter cannot be disclosed in the interest of national security.

There is close and effective coordination between intelligence and security agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

To strengthen the coastal security, the Government has been implementing Coastal Security Scheme in phases with a view to strengthening the infrastructure of the State Marine Police for patrolling and surveillance of coastal areas, particularly in the shallow areas close to the coast. The first phase has already been completed on 31.3.2011 and the second phase is presently under implementation with effect from 1.4.2011. Under the scheme, coastal States/UTs are provided with coastal/ marine Police Stations, marine Operation Centres, check posts, out posts, barracks, interceptor boats, rigid inflatable boats, larger vessels and vehicles. Biometric cards have been issued to the residents of coastal villages of 13 coastal States/UTs. The Government has taken necessary steps for fitment of tracking Devices in small fishing boats. Necessary steps have also been initiated for the creation of the chain of Radar Sensors and Automatic Identification System (AIS) receivers along the Indian coast.

Undertrial prisoners released as per direction of Supreme Court

205. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that thousands of undertrials are behind bars for more than their sentence had they been convicted;

(b) if so, what are the details of such undertrial prisoners throughout the country;

(c) whether Supreme Court had set a December, 2014 deadline for release of all undertrials who have served half of the maximum sentence prescribed for their offences; and

(d) if so, the total number of such prisoners released in Delhi and other States so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data not maintained centrally in this regard.

(c) and (d) The Hon'ble Supreme Court in its order dated 5.9.2014 in the *Writ* Petition No. 310/2005 – Bhim Singh *Vs* Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of Cr. P.C. by considering cases of under-trial prisoners who fulfill the requirement of section 436 A of Cr. P.C. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter. From the data available from States/UTs, so far a total of 1057 undertrial prisoners under section 436A of Cr. P.C. have been released till 31st March 2015.

Classifying documents

206. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has constituted a Committee to examine policy of classifying documents as 'secret', 'top secret' and 'confidential';

(b) whether the report of the committee has been submitted to the Government;

(c) if so, the details of recommendations of the committee;

(d) whether Government is still classifying documents as secret and is not convinced to open and transparent Governance; and

(e) if so, what steps Government proposes to take to stop classifying commercial documents as 'secret', 'confidential' or 'top secrete' forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No, Sir.

(d) and (e) The documents are classified and declassified by the Ministries/ Departments as 'Secret', 'Top Secret' and 'Confidential' as per the guidelines contained in the Manual of Departmental Security Instructions, 1994. The Manual is reviewed by the Government from time to time and was last amended on 13.6.2008.